



The Industrial Disputes (Delhi Amendment) Act, 2003

Act 9 of 2003

Keyword(s):

Central Act Amendment, Industrial Disputes Act

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LAW, JUSTICE AND LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Delhi, the 25th July, 2003

F. No. 14(5)/LA-2003/1156.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 13-7-2003 and is hereby published for general information.

"The Industrial Disputes (Delhi Amendment) Act, 2003 (Delhi Act No. 9 of 2003)".

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 3-4-2003)

An Act to amend the Industrial Disputes Act, 1947 in its application to the National Capital Territory of Delhi. Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fourth Year of the Republic of India as follows :—

1. Short title, extent and commencement.—(1) This Act may be called the Industrial Disputes (Delhi Amendment) Act, 2003.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Official Gazette, appoint.

2. Amendment of Section 10.—In Section 10 of the Industrial Disputes Act, 1947 (14 of 1947), in its application to the National Capital Territory of Delhi, after sub-section (4), the following sub-section shall be inserted, namely:

"(4A) Notwithstanding anything contained in Section 9C and in this section, in the case of a dispute falling within the scope of Section 2A, the individual workman concerned may, within twelve months from the date of communication of the order of discharge, dismissal, retrenchment or termination or the date of commencement of the Industrial Disputes (Delhi Amendment) Act, 2003, whichever is later, apply in the prescribed manner, to the Labour Court or Tribunal, as the case may be, for adjudication of the dispute and the Labour Court or Tribunal, as the case may be, shall dispose of such application in the same manner as a dispute referred under sub-section (1)."

P. S. PARMAR, D.

समाज कल्याण विभाग

अधिसूचना

दिल्ली, 25 जुलाई, 2003

फा.सं. 81(11)/डीएसडब्ल्यू/डीओ-3/2002/6931.—निसर्कताओं सहित व्यक्ति (यशवर अक्सर अधिकारों की सुरक्षा के लिए) अधिनियम, 1995 (केन्द्रीय अधिनियम 1996 का 1) को धारा 13 और धारा 19 एचएम गृह मंत्रालय, भारत सरकार की अधिसूचना यू-11030/3/96-यू.एल.टी. दिनांक 5 दिसंबर 1997 के साथ प्रतिष्ठित द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र के उपराज्यपाल, कथित अधिनियम के अंतर्गत दी गई शक्तियों का प्रयोग करते हुए एचएम संपूर्ण राष्ट्रीय राजधानी क्षेत्र, दिल्ली में कार्य निष्पादन के समन्वय समिति और अन्य कार्यकारी समिति की अधिसूचना जारी होने की तिथि से गठन करते हैं।

राज्य समन्वय समिति

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| 1. | मंत्री, समाज कल्याण विभाग,
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